

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 567 of 2012
with
Criminal Appeal (DB) No. 430 of 2012

Dinesh Das Appellant
[In Cr. Appeal (DB) No. 567 of 2012]

Barho Bhuinya and another Appellants
[In Cr. Appeal (DB) No. 430 of 2012]

Versus

The State of Jharkhand Respondent
(In both cases)

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. /Dated: 22nd April, 2021

Reference may be made to the order dated 17.03.2021 which reads as under:

“Mr. Rishi Pallava and Mr. Diwakar Jha, the learned counsels appear for the appellants in these two criminal appeals and seek adjournment.

Mr. Manoj Kumar Mishra, the learned APP appears for the State.

The learned counsels for the appellants undertake to file short synopsis and list of dates within four weeks.

Post these matters under the same heading on 22.04.2021.”

Today no one appears on behalf of either side.

Post these matters under the heading “For Orders” on 13.05.2021.

(Shree Chandrashekhar, J.)

Soumya/Nibha

(Ratnaker Bhengra, J.)